



2026:AHC:15219

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 619 of 2026

Dwarika Prasad

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Abhishek Tripathi, Akash Sonkar, Akhilesh Kumar Mishra
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed with the following prayer :-

"I. Issue order or direction in the nature of certiorari to quash the impugned notice dated 12.12.2025 issued by the respondent no.3 (Annexure No.1 to this writ petition).

II. Issue order or direction in the nature of mandamus directing the respondent no.3 to decide the objection filed by the petitioner dated 24.12.2025 filed in Case No.T202502030305901 (Jeet Lal and others Vs. State of U.P. and others), under Section 25 of U.P. Revenue Code-2006, which is pending before him."

2. The proceedings under Section 25 of U.P. Revenue Code, 2006 is pending consideration before the respondent no.3-Tehsildar, Tehsil Soraon, District Prayagraj. As per averments made in the writ petition an objection to the aforesaid notice has already been submitted. It is settled law that the authority is duty bound to consider and pass appropriate orders on the objections after hearing counsel for the parties.

3. In view of the facts and circumstances, no order is required to be passed to decide such kind of objection, which was filed only in the month of December, 2025.

4. Accordingly, present writ petition is dismissed.

(Prakash Padia,J.)

January 21, 2026

Pramod Tripathi